

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH – COURT NO.I

Excise Appeal No. 71224 of 2018

(Arising out of Order-in-Appeal No.04/COMM/APPEAL/GZB/2017-18 dated 31/01/2018 passed by Commissioner, Central Goods & Service Tax, Ghaziabad)

M/s. Sampark Industries Ltd.

.....Appellant

(P-215, Site-IV, UPSIDC Industrial Area, Greater Noida,
Surajpur, Gautam Budha Nagar, U.P.)

VERSUS

Commissioner of Central Goods

& Service Tax, Ghaziabad

....Respondent

(C.G.O. Complex-II, Kamla Nehru Nagar, U.P.)

APPEARANCE:

Absent for Appellant

Shri Santosh Kumar Agrawal, Authorized Representative for
Respondent

CORAM :

Hon'ble Mrs. ARCHANA WADHWA, MEMBER (JUDICIAL)

FINAL ORDER NO. 71809 / 2019

DATE OF HEARING: 29 October, 2019
DATE OF DECISION: 29 October, 2019

ARCHANA WADHWA

On matter being called, neither anybody appeared nor is there any adjournment request in spite of notice of hearing having been uploaded on the website well in advance.

2. I also find that the matter has been repeatedly coming up on Board and the appellant was unrepresented on all the dates.

It seems that the appellant is not interested in pursuing the appeal. Accordingly, the same is dismissed for non-prosecution with liberty to the appellant to apply for restoration on sufficient cause being shown for non-appearance.

(Dictated and Pronounced in open Court)

Sd/-
(Archana Wadhwa)
Member (Judicial)

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